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Telugu University (Amendment) Act, 1994

24 of 1994

[12 August 1994]

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Telugu University (Amendment) Act, 1994

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AN ACT FURTHER TO AMEND THE TELUG**U**NIVERSITY ACT, 1985. Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-fifth Year of the Republic of India as follows:-* Received the assent of the Governor on the 10th August, 1994. For Statement of objects and Reasons, Please see Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 14th July, 1994 at Page 3.

1. Short Title And Commencement :-

(1) This Act may be called the Telagu University (Amendment) Act, 1994.

(2) It shall be deemed to have come into force on the 29th April, 1994.

2. Amendment Of Section 8 :-

In the Telugu University Act, 1985(Act 27 of 1985) (hereinafter referred to as the Principal Act), in section 8, after clause (1), the following shall be inserted, namely:-

"(1A) the Pro-Chancellor;"

3. Insertion Of New Section 9A :-

In the principal Act, after section 9, the fallowing new section shall be inserted, namely:-

9A. "Pro-Chancellor---(1) The Pro-Chancellor of theUniversity shall be nominated ay the Chancellor and, shall hold office for a period of three years.

(2) In the absence of the Chancellor or during the Chancellors inability to act, the Pro-Chancellor shall perform all the functions of the Chancellor.".

4. Repeal Of Ordinance 2 Of 1994 :-

The Telugu University (Amendment) Ordinance, 1994 is hereby repealed.